

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25547/2023

(Arising out of impugned final judgment and order dated 29-03-2023 in SBCRRP No. 1939/2017 passed by the High Court Of Judicature For Rajasthan At Jaipur)

THE STATE OF RAJASTHAN

Petitioner(s)

VERSUS

MOHD. SALMAN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.243873/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.243874/2023-EXEMPTION FROM FILING O.T. and IA No.243876/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 08-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Dr. Manish Singhvi, Sr. Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Sandeep Kumar Jha, AOR

For Respondent(s)

Ms. Rebecca John, Sr. Adv.
Ms. Seema Misra, Adv.
Mr. Harsh Bora, Adv.
Ms. Anushka Baruah, Adv.
Mr. N. Sai Vinod, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is, accordingly, dismissed.
3. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

